

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT
*Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016*

FOR THE ATTENTION OF THE CREDITORS OF GURDAS AGRO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gurdas Agro Private Limited
2.	Date of incorporation of corporate debtor	20.10.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51225PB2011PTC035570
5.	Address of the registered office and principal office (if any) of corporate debtor	#2301, Bhupindra Flour Mills, Aggarsein Nagar, Amrik Singh Road, Bathinda, Punjab, India, 151001
6.	Insolvency commencement date in respect of corporate debtor	April 16, 2024
7.	Estimated date of closure of insolvency resolution process	October 13, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vivek Kumar Arora IBBI/IPA-001/IP-P00122/2017-18/10264
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#629, Sector 16D, Chandigarh ip.vivekarora@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#629, Sector 16D, Chandigarh rp.gurdasagro@yahoo.com
11.	Last date for submission of claims	April 30, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms are available at:	www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Gurdas Agro Private Limited on April 16, 2024.

The creditors of Gurdas Agro Private Limited, are hereby called upon to submit their claims with proof on or before April 30, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

-sd-

Vivek Kumar Arora
IBBI/IPA-001/IP-P00122/2017-18/10264
Interim Resolution Professional Gurdas Agro Private Limited
#629, Sector 16D, Chandigarh – 160015
Email: ip.vivekarora@gmail.com ,
Correspondence E-mail: rp.gurdasagro@gmail.com
Phone Number: 9872000629
AFA No.: AA1/10264/02/020125/106738
AFA Valid upto: 02.01.2025

Dated 17.04.2024
Place: Chandigarh

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Page 20

of 26



EMERGENCY RESOLUTION PROFESSIONAL FOR
PSA IMPEX PRIVATE LIMITED

Indiabulls Asset Reconstruction Company Limited
(CIN U67110MH2006PLC305312)
Reg. Office: One International Centre, Tower-1, 4th Floor, S.B. Marg,
Elphinstone (W) Mumbai-400013. Tel : (022) 62586220 Fax: (022) 62586295
Corp. Office: Plot No. 108.5th Floor, IT Park, Udyog Vihar, Phase I, Gurgaon - 122016
Tel./Fax: (0124) 4109501

**POSSESSION NOTICE [see rule 8(1)]
(for Immovable Property)**

Whereas the Authorized Officer of **Indiabulls Asset Reconstruction Company Limited (IARCL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15.07.2022 and subsequently publication was done in newspaper Business Standard in English and Hindi Editions dated 05.11.2022 calling upon the Borrowers/ Guarantors/Mortgagors 1. **M/s Build Age Construction**, 2. **Mr. Rajeev Agarwal**, 3. **Mrs. Arti Agarwal** to repay the amount mentioned in the Notice being **Rs. 2,48,59,812/- (Rupees Two Crores Forty Eight Lakhs Fifty Nine Thousand Eight Hundred and Twelve Only)** as on 30.06.2022 in the Account Number DAA00161N in the name of **M/s Build Age Construction** together with further interest from 01.07.2022 plus cost, charges and expenses, etc. thereon within 60 days from the date of receipt of the said Notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 15th day of April of the year 2024.

The Borrowers in particular & the public in general is hereby cautioned not to deal with the property & any dealings with the property will be subject to the charge of **Indiabulls Asset Reconstruction Company Limited** for an amount of **Rs. 2,48,59,812/-** as on 30.06.2022 and further interest from 01.07.2022 plus cost, charges and expenses, etc. thereon

The borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE PROPERTY

Freehold Plot No. 3A, Second Floor, Bungalow Sheikh Ali Bahadur Habibulla and Others, Mahatma Gandhi Marg, Ward Hazratganj, Lucknow- 226001, Uttar Pradesh, area admeasuring 281.88 sq. mtr. Registered as per Sale Deed No. 5006 dated 09.05.2017. Name of the owner **Rajeev Agarwal S/o Bala Bihari Aggarwal**. Boundaries:- East: Field French College, West:-Plot & House No. 3B, Dr. M. C. Tiwari, North: P.N.G. Office Premises, South: Road & Plot No. 2.

Date: 18.04.2024
Place: Lucknow, Uttar Pradesh

Authorised Officer
Indiabulls Assets Reconstruction Company Limited
Trustee on behalf **Indiabulls ARC-XIV**

Edelweiss ASSET RECONSTRUCTION COMPANY LIMITED
Corporate Identity Number: U67100MH2007PLC174759
Registered Office: Edelweiss House, Off CST Road, Kalina, Mumbai- 400 098
Tel: +91 22 4183 0600 | earc.info@edelweissarc.in
Grievance Redressal Officer: Please visit website www.edelweissarc.in or
Call at +91 22 4183 0600, Contact Centre No.: 1800 2666540
Email: customercare.retailarc@edelweissarc.in
Website: www.edelweissarc.in

**POSSESSION NOTICE [See Rule 8(1)]
(For Immovable property)**

Whereas, The Authorised Officer of the **Edelweiss Asset Reconstruction Company Limited**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice

responsible for any loss of property under the circumstances.
Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.

For further details, Contact toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email- auction.nl@iifl.com.

Corporate Office : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Place : Kurukshetra
Date : 17-04-2024

Sd/- Authorised Officer,
IIFL Home Finance Limited (IIFL-HFL)
(Formerly known as India Infoline Housing Finance Ltd.)

SCHEDULE-I

FORM A

PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF **GURDAS AGRO PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Gurdas Agro Private Limited
2. Date of Incorporation of Corporate Debtor	20.10.2011
3. Authority under which Corporate Debtor is Incorporated / Registered	ROC Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51225PB2011PTC035570
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	#2301, Bhupindra Flour Mills, Aggarsein Nagar, Amrik Singh Road, Bathinda, Punjab, India - 151001
6. Insolvency Commencement Date in respect of Corporate Debtor	April 16, 2024
7. Estimated Date of closure of Insolvency Resolution Process	October 13, 2024
8. Name and Registration Number of the insolvency professional acting as Interim Resolution Professional	Vivek Kumar Arora IBBI/IPA-001/IP-P00122/2017-18/10264
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board	#629, Sector 16-D, Chandigarh E-mail: ip.vivekarora@gmail.com
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	#629, Sector 16-D, Chandigarh E-mail: rp.gurdasagro@yahoo.com
11. Last Date for Submission of claims	April 30, 2024
12. Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms are available at:	www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gurdas Agro Private Limited** on April 16, 2024.

The creditors of **Gurdas Agro Private Limited**, are hereby called upon to submit their claims with proof on or before **April 30, 2024** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.04.2024
Place: Chandigarh

Vivek Kumar Arora
IBBI/IPA-001/IP-P00122/2017-18/10264
Interim Resolution Professional **Gurdas Agro Private Limited**
#629, Sector 16-D, Chandigarh - 160015, Email: ip.vivekarora@gmail.com,
Correspondence E-mail: rp.gurdasagro@yahoo.com, Phone Number: 9672000629
AFA No.: AA1/10264/02/020125/106738, AFA Valid upto: 02.01.2025

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PURSUANT TO THE PROVISIONS OF SECTION 23(1) OF THE COMPANIES ACT, 2013

BAREFC HAVING I NO. 3, FIF 9, R.K. PI

Notice is hereby given that the Central Company Registrar, Bareilly has received the application for alteration of the Memorandum and Articles of Association of the Company BAREFC HAVING I NO. 3, FIF 9, R.K. PI, Bareilly, Uttar Pradesh, vide its order dated 11.04.2024, i.e. Outsider Company (Delhi). Any person by the production of the copy of the Company's Memorandum and Articles of Association, within four days of the date of this notice, may file its objections with the Registrar, Bareilly, Uttar Pradesh, at its registered office, FLOOR 02, NEW DELHI, Delhi.

ਬਿਭਿਊਲ-1 ਵਾਰਮ ਏ ਜਨਤਕ ਖੋਲ੍ਹਣਾ	
ਇਨਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲੀਆ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ ਗੁਰਦਾਸ ਐਗਰੋ ਪ੍ਰਾ. ਲਿਮ. ਦੇ ਨਿਵੇਸ਼ਕਾਂ ਦੇ ਧਿਆਨ ਵਿੱਚ	
ਸੰਖੇਪ ਹੋਣ	
1. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ	ਗੁਰਦਾਸ ਐਗਰੋ ਪ੍ਰਾਈਵੇਟ ਲਿਮ.
2. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਸਥਾਪਿਤ ਹੋਣ ਦੀ ਮਿਤੀ	20.10.2011
3. ਅਧਿਕਾਰ ਜਿਸਦੇ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ	ਆਰਓਸੀ-ਚੰਡੀਗੜ੍ਹ
4. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਸਨਾਖਤ ਨੰਬਰ/ਲਿਮਟਿਡ ਦੇਣਦਾਰੀ ਸਨਾਖਤ ਨੰਬਰ	U51225PB2011PTC035570
5. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ ਦਾ ਪਤਾ (ਜੇ ਕੋਈ ਹੈ)	# 2301, ਡੂਪਿੰਦਰ ਫਲੋਰ ਮਿਲਜ਼, ਅਗਰਸੇਨ ਨਗਰ, ਅਮਰੀਕ ਸਿੰਘ ਰੋਡ, ਬਠਿੰਡਾ, ਪੰਜਾਬ ਭਾਰਤ 151001
6. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਦਿਵਾਲੀਏ ਦੇ ਆਰੋਭ ਦੀ ਮਿਤੀ	April 16, 2024
7. ਦਿਵਾਲੀਆਪਣਾ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਲਗਭਗ ਮਿਤੀ	October 13, 2024
8. ਨਾਂ, ਪਤਾ, ਈ-ਮੇਲ ਪਤਾ ਅਤੇ ਆਖ਼ਰੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਦਾ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਵਿਵੇਕ ਕੁਮਾਰ ਅਰੋੜਾ IBBI/IPA-001/IP-P00122/ 2017-18/10264
9. ਜਿਵੇਂ ਬੋਰਡ ਨਾਲ ਰਜਿਸਟਰਡ ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਦਾ ਈਮੇਲ ਅਤੇ ਪਤਾ	# 629, ਸੈਕਟਰ 16 ਡੀ, ਚੰਡੀਗੜ੍ਹ ਈਮੇਲ ip.vivekarora@gmail.com
10. ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਦਾ ਤਾਲਮੇਲ ਲਈ ਈਮੇਲ ਅਤੇ ਪਤਾ	# 629, ਸੈਕਟਰ 16 ਡੀ, ਚੰਡੀਗੜ੍ਹ ਈਮੇਲ rp.gurdasagro@gmail.com
11. ਦਾਅਵਾ ਕਰਨ ਦੀ ਆਖ਼ਰੀ ਮਿਤੀ	April 30, 2024
12. ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਦੁਆਰਾ 21 ਸੈਕਸ਼ਨ ਦੇ ਸਬ ਸੈਕਸ਼ਨ (6ਏ) ਦੇ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ ਦਰਸਾਈ ਗਈ ਕ੍ਰੈਡੀਟਰਜ਼ ਦੀ ਸ਼੍ਰੇਣੀ, ਜੇ ਕੋਈ ਹੈ।	ਕੋਈ ਨਹੀਂ
13. ਇਨਸੋਲਵੈਂਸੀ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਦਾ ਨਾਂ ਜਿਸ ਦੀ ਕ੍ਰੈਡੀਟਰ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵਜੋਂ ਇਕ ਸ਼੍ਰੇਣੀ ਵਿੱਚ ਪਛਾਣ ਕੀਤੀ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਂ)	ਕੋਈ ਨਹੀਂ
14. ਸਬੰਧਤ ਵਾਰਮ ਦੇ ਵੇਰਵੇ ਜਿੱਥੇ ਉਪਲਬਧ ਹਨ	www.ibbi.gov.in
ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੋਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਬੈਂਚ ਨੇ ਗੁਰਦਾਸ ਐਗਰੋ ਪ੍ਰਾ. ਲਿਮ. ਦੇ ਖ਼ਿਲਾਫ਼ ਮਿਤੀ 16 ਅਪ੍ਰੈਲ 2024 ਨੂੰ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲੀਆਪਣਾ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ ਦੀ ਸ਼ੁਰੂਆਤ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਹਨ। ਗੁਰਦਾਸ ਐਗਰੋ ਪ੍ਰਾ. ਲਿਮ. ਦੇ ਕ੍ਰੈਡੀਟਰਾਂ ਨੂੰ ਮਿਤੀ 30 ਅਪ੍ਰੈਲ 2024 ਤੱਕ ਜਾਂ ਪਹਿਲਾਂ ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲੂਸ਼ਨਲ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਕੋਲ ਨੂੰ ਆਉਣੀ ਨੇ 10 ਵਿਰੁਧ ਦਰਜ ਪਤੇ ਤੇ ਦਾਅਵੇ ਦਾ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਨ ਨੂੰ ਕਿਹਾ ਹੈ। ਵਿੱਤੀ ਕ੍ਰੈਡੀਟਰ ਆਪਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਕੇਵਲ ਇਲੈਕਟ੍ਰੋਨਿਕ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਸਾਰੇ ਹੋਰ ਕ੍ਰੈਡੀਟਰ ਆਪਣੇ ਦਾਅਵੇ ਸਮੇਤ ਵਿਅਕਤੀ ਦਾ ਸਬੂਤ ਪੱਸਟ ਜਾਂ ਇਲੈਕਟ੍ਰੋਨਿਕ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ। ਗਲਤ ਜਾਂ ਭੁੱਲੇ ਸਬੂਤਾਂ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਜੁਰਮਾਨਾ ਲੱਗੇਗਾ।	
ਮਿਤੀ : 17-04-2024 ਸਥਾਨ : ਚੰਡੀਗੜ੍ਹ	
ਸਹੀ/- ਵਿਵੇਕ ਕੁਮਾਰ ਅਰੋੜਾ IBBI/IPA-001/IP-P00122/2017-18/10264 ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪ੍ਰੋਵੀਡੇਂਸ਼ਨਲ ਗੁਰਦਾਸ ਐਗਰੋ ਪ੍ਰਾ. ਲਿਮ # 629, ਸੈਕਟਰ 16 ਡੀ, ਚੰਡੀਗੜ੍ਹ, 160015, ਈਮੇਲ ip.vivekarora@gmail.com ਚਿੱਠੀ ਪੱਤਰ ਲਈ ਈਮੇਲ : rp.gurdaspuragro@yahoo.com, ਫੋਨ 9872000629 AFA No:AA1/10264/02/020125/106738, AFA 02-01-2025 ਤੱਕ ਯੋਗ	

ਰੋਜ਼ਾਨਾ ਸਪੋਕਸਮੈਨ
 RozanaSpokesman.com